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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 15th November 1939.

No. 9286-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE.

Simla, the 19th September 1939.

No. 21/22/39.—In exercise of the powers conferred by section 17 of the Indian Arms

Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

In the Table set forth in Schedule VII to the said Rules, in the Second column against the entry "(8) all ex-soldiers who on the 6th November 1935 were settled in Ajmer-Merwara" the following entry shall be inserted, namely:—

"Such Arms and ammunition as may be considered reasonable by the District Magistrate, Ajmer-Merwara.

J. N. TALUKDAR

Deputy Secy. to the Govt. of India.

The 15th November 1939.

No. 9287-A.—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

OVERSEAS.

The 19th September 1939.

No. F. 108-2/39.—In exercise of the powers conferred by sub-section (1) of section 213 of the Indian Merchant Shipping Act, 1923 (XXI of 1923), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Pilgrim Ships Rules, 1933, the same having been previously published as required by sub-section (3) of the said section, namely:—

“Note 3 appended to Form I of the said Rules shall be omitted.”

S. H. Y. OULSNAM,

Joint Secy. to the Govt. of India.

The 15th November 1939.

No. 9288-A.—The following notification issued by the Government of India in the Department of Education, Health and Lands is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

OVERSEAS.

The 28th September 1939.

No. F. 1-34/38-G.—The following draft of certain further amendments to the Indian Pilgrim Ships Rules, 1933, which it is proposed to make in exercise of the powers conferred by sub-section (1) of section 213 of the Indian Merchant Shipping Act, 1923 (XXI of 1923), is published as required by sub-section (3) of the said section for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 15th November 1939.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

Draft Amendments.

In Form V of the Forms appended to the said Rules—

1. In the table headed “Pilgrim Pass No. —” —

(a) in the entries “Photo, if any, of the holder”, “Signature or thumb

impression of the holder” and “Distinctive mark of the holder”, asterisks (**) shall be placed against the word “holder”;

(b) at the end of the said table, the following footnote shall be inserted, namely:—

“** To be filled in only in the case of male pilgrims”.

2 In the table headed “Particulars of the holder”—

(a) before the entry “Name, father's name and full address of holder's nominee or legal representative. (See Rule 140)”, the entry “Name, father's name and nationality of pilgrim, if any, whom holder is accompanying on the Haj***” shall be inserted;

(b) at the end of the said table, the following footnote and asterisks shall be inserted, namely:—

“***These particulars should be filled in when the holder is a child under 16 years or a female”.

S. H. Y. OULSNAM,

Joint Secy. to the Govt. of India.

The 9th November 1939.

No. 5852-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE DEPARTMENT.

New Delhi, the 6th November 1939.

No. 1483.—Whereas in the opinion of the Governor General in Council a grave emergency has arisen.

Now, therefore, in pursuance of Rule 5B of the Indian Reserve Forces Rules, 1925, the Governor General in Council is pleased to call to service the reservists of the Indian Medical Department Sub-Assistant Surgeons Reserve mentioned in the first column of the annexed table and to direct that they shall attend on the thirteenth day of November 1939 at the places specified against their names in the second column of the said Table.

Table.

Col. 1.	Col. 2.
Rank and name.	Place at which required to attend.
No. M. R. 197 Jemadar Balwant Singh Bajwah.	I. M. H., Roorkhee.
No. M. R. 222 W. O. Abdur Rahim.	„ Jhansi.
No. M. R. 265 W. O. Nahar Singh Verma.	„ Meerut.

Col. 1.	Col. 2.
Rank and name.	Place at which required to attend.
No. M. R. 217 W. O. Mohan Lal Kohli.	B. M. H. (I. W.), Bombay.
No. M. R. 71 Jemadar H. G. Raje Shirke.	" "
No. M. R. 108 Jemadar M. K. Prahan.	I. M. H., Nasirabad.
No. M. R. 253 W. O. Lekh Raj	C. I. M. H., Kohat.
No. M. R. 128 Jemadar N. Munshi	I. M. H., Alipur.
No. M. R. 140 Jemadar M. Bhagat	" "
No. M. R. 235 W. O. B. B. Mukhoty	" "
No. M. R. 218 W. O. M. B. Banerjee.	" "
No. M. R. 235 W. O. Jit Bahadur Rai.	" "
No. M. R. 252 W. O. Ramesh Chandra Sen Mozumdar.	" "
No. M. R. 313 W. O. N. D. Chatterjee.	" "
No. M. R. 314 W. O. N. Ch. Sanyal.	" "
No. M. R. 221 W. O. Purandar Ray.	I. P. H., Dacca.
No. M. R. 281 W. O. Mohd. Ilyas	B. M. H. (I. W.), Dinapore.
No. M. R. 28 Jemadar P. L. Benerjee.	I. M. H., Alipore.
No. M. R. 93 Jemadar A. K. Chanda.	" "
No. M. R. 296 W. O. Brij Nath Sahai.	" "
No. M. R. 72 Jemadar T. N. Krishnan.	" Cannanore.
No. M. R. 24 Jemadar S. R. Devaraj.	" "
No. M. R. 62 Jemadar P. S. Raman.	" "
No. M. R. 248 W. O. D. V. Ramayya.	B. M. H., Wellington.
No. M. R. 246 W. O. V. Venkat Rao.	I. M. H., St. Thomas Mount.
No. M. R. 231 W. O. Hans Raj Joneja.	I. M. H., Peshawar.
No. M. R. 258 W. O. Sant Singh	" "
No. M. R. 123 W. O. Sohan Singh	" Rawalpindi.
No. M. R. 198 W. O. Bakat Ali	" "
No. M. R. 239 W. O. Anek Singh Bedi.	" "
No. M. R. 184 W. O. Abdul Hakim	" "
No. M. R. 266 Jemadar Bakhshish Singh.	" Lahore.
No. M. R. 186 W. O. Sohan Lal	" "
No. M. R. 208 W. O. Purshotam Dev.	" "
No. M. R. 805 W. O. Inder Singh	" "

C. MacI. G. OGILVIE,

Secretary to the Government of India.

The 9th November 1939.

No. 5853-C.—The following notifications by the Government of Madras are republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

The 8th September 1939.

No. 1464.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled "Tirugubatu" written by Sri Muni Manikyam and printed at Usha Press, Telaprolu, Kistna district, and all other documents containing copies, reprints or translations of, or extracts from, the said book, inasmuch as it contains matter of the nature described in section 4 (1) (a) and (h) of the said Act, as amended by section 16 of the Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

The 7th September 1939.

No. 1455.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Tamil entitled "Ariyasamajikku Arpanam" printed at the Guardian Press, Madras, and published by the Darul Islam Publishing House, Madras, and all other documents containing copies, reprints or translations of, or extracts from, the said book, inasmuch as it contains matter of the nature described in section 4 (1) (h) of the said Act, as amended by section 16 of Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

(By order of His Excellency the Governor)

H. M. HOOD,

Chief Secretary.

The 9th November 1939.

No. 5855-C.—The following notification by the Government of Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Simla-E., the 23rd September 1939.

No. 7 (7) 19-A.D.S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue No. 37 of the Gurmukhi "Kirti Lehr", Meerut, United Provinces, dated the 11th September 1939, printed by Baba Karam Singh Dhut (American), editor-printer-publisher at the Azad Press, Meerut, and published by him from the office of the "Kirti Lehr",

145/1 Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (b) of sub-section (1) of section 4 of the said Act.

By order of the Governor of the Punjab,

F. C. BOURNE,

Chief Secretary to Govt. of Punjab.

The 9th November 1939.

No. 5857-C.—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 1st November 1939.

No. 4504-P/VIII.—In exercise of the powers conferred by section 99-A of the

Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of issue dated October 15, 1939 of Urdu Weekly "Naujawan Sarhad" edited, printed and published by Taj Mohammad Khan, printed at Hamdard Steam Press, Naya Mohallah, Rawalpindi, and published at Haripur, district Hazara, and all other documents containing copies, reprints and translations of, or extracts from the said publication, on the ground that the said publication contains matter the publication of which is punishable under section 153-A of the Indian Penal Code.

By order of the Governor,

PANNA LALL,

Chief Secy. to Govt., United Provinces.